

Extract from the order passed by the Hon'ble the Chief Justice regarding filing and listing

“It has been decided by the Hon'ble the Chief Justice that henceforth, the detail of the Court fee stamp(s) to be affixed shall be shown in the index of the case, after the column depicting the page numbers and for that purpose, there shall be an additional sub-heading in the index, at its end, showing the total amount of Court fee paid. The court fee stamps shall be affixed on a separate page, to be annexed immediately after the index page, along with the particulars of the case. Proformas of the revised index and Fee Form are annexed as 'A' & 'B'.”

“It has also been decided by his Lordship that in relation to a previous court case referred to or relied upon in the freshly instituted case, if the party concerned puts on record a certified copy of the final order or a photocopy, duly attested by the counsel, such a case will be fixed without awaiting the record of the previous case from the concerned Branch.”

The aforesaid procedure will be adopted/implemented w.e.f. 21.1.2009, till then old procedure will be followed.

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'A'

IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH

CIVIL WRIT PETITION NO. _____ OF 200_

.....Petitioner(s)

Versus

....Respondents

INDEX

Sr.No.	Particulars	Date	Pages
Court Fee.			

Affixed. _____

Total Court Fee

Notes

- 1.
- 2.
- 3.
- 4.

Chandigarh

Dated: _____

Advocate for

the Petitioner(s)

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'B'

IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH

CIVIL WRIT PETITION NO. _____ OF 200_

Versus

....Petitioner(s)

....Respondent(s)

Total Amount of Court Fee Affixed.

Chandigarh

Dated: _____

Advocate for the Petitioner(s)

